

IN THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, KALAS MAHAL, CHENNAI
ORIGINAL APPLICATION NO. 35/2024 (SZ)
[EARLIER OA 695/2023(PB)]

IN THE MATTER OF:

Tribunal on its own motion
SUO MOTU based on the
News Item in Daijiworld Dt
26.10.2023 titled "Mangalore
Illegal stone quarry mining-
contractor threatens local
residents"

... .. Applicant

VERSUS

Deputy Commissioner,
Dakshina Kannada and Ors

... .. Respondents

Previous D.o.H: 14.04.2025

Next D.o.H: 21.06.2025

I N D E X

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MUKESH KUMAR
Advocate for R3 KSPCB

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Place: New Delhi
eFiled on: 01.06.2025

BEFORE THE NATIONAL GREEN TRIBUNAL,SOUTHERN ZONE,
Chennai

Original application No.35/2024(SZ)

Earlier O.A.No.637/2023 (PB)

In the matter of:

Tribunal on its own motion SUO MOTO based on the

News item in Daijiworld dated 26-10-2023 titled as

“Mangalore; illegal Stone quarry Mining- Contractor threatens local residents”.

Vs

Deputy Commissioner,
Dakshina Kannada,
Mangalore & Ors

Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT KSPCB

I, Dr. Lakshmikantha, S/o. Sri Hanumanthappa Aged 53 years, working as Regional Officer, Mangalore, Karnataka State Pollution Control Board (KSPCB), Parisara Bhavana, 10B, Baikampady Industrial Area, Mangalore 575011, Karnataka, do hereby solemnly affirm and state on oath as follows:

1. That I am working with Respondent KSPCB and as such, I am well conversant with facts and circumstances of the present case on the basis of the information derived from the official records and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent KSPCB.
2. It is humbly submitted that the Building stone quarry area is less than 5 hectares and hence it is not covered under the consent mechanism of Karnataka State Pollution Control Board as per the Board Official Memorandum, dated 22-1-2022. The Board has not granted any permission or consent to Building Stone Quarry mining in the outskirts of Neerumarga Gramapachyath Limit. Further, the Deputy Commissioner/ the District



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Errors / Corrections Etc.

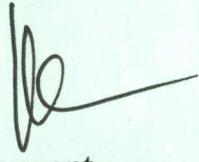
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[Handwritten signature in black ink]
Environmental Officer
Karnataka State Pollution Control Board
MANGALURU

Administrator and the officials of Department of Mines and Geology are the competent authorities for granting permission for carrying out quarrying operations at the district level. Board has already addressed a letter vide dated:23.07.2024 to Deputy Director Mines & Geology, department and marked a copy to Deputy Commissioner, Mangalore for taking steps to control illegal Quarrying activities in the District.

3. That it is respectfully submitted that the answering respondent KSPCB will be obliged to provide any additional information if so required by this Hon'ble Tribunal and hereby submits this affidavit for kind consideration.

That I have read and understood the contents of this Affidavit. The same has been drafted by my counsel under my instructions and the same are true and correct as per the official records available in the office.


Deponent
Environmental Officer
Karnataka State Pollution Control Board
MANGALURU

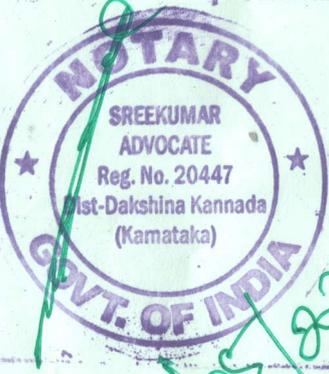
VERIFICATION

Verified at on this day Thursday, 22 May 2025 that the contents of the above Affidavit are true and correct to the best of my Knowledge and official documents. No part of it is false and nothing material has been concealed therefrom.


Environmental Officer
Karnataka State Pollution Control Board
MANGALURU

Sworn and signed before me, this
22nd day of May 2025
at Mangalore.

**Notarial Stamp is not available on
Karnataka State Since 1-4-2003
Hence not affixed**



Errors / Corrections Etc.

(SREEKUMAR)
NOTARY, DAKSHINA KANNADA DIST.
NOTARIAL REG. NO.

22/05/2025
635/2025